

(2025) 01 SHI CK 1692
In the High Court Of Himachal Pradesh
Case No : FAO (FC) No. 25 Of 2023

Sunita Rani

APPELLANT

Vs

Manoj Kumar

RESPONDENT

Date of Decision : 09-01-2025

Acts Referred:

Citation : (2025) 01 SHI CK 1692

Hon'ble Judges : Jyotsna Rewal Dua, J

Bench : Division Bench

Advocate : Sanjeev Bhushan, Rajesh Kumar, Shivank Singh Panta

Final Decision : Disposed Of

Judgement

Tarlok Singh Chauhan, J

1. The respondent has paid an amount of `16,50,000/- to the appellant which has been acknowledged by her.
2. In this view of the matter, the instant appeal is disposed of as having been compromised in terms of the statements made by the parties on 16.12.2024, whereby the parties had mutually decided to part ways, subject to the respondent paying an amount of `16,50,000/- on or before 31st December, 2024.
3. Since the parties have decided to part ways, the judgment and decree passed by learned Principal Judge, Family Court, Hamirpur, H.P. on 01.09.2023, in HMA Petition No. 271 of 2018 is affirmed and the statements made by the parties on 16.12.2024 along with Compromise Deed (Ex.PX), shall form part of the decree sheet.
4. Needless to say that the parties shall render all assistance by ensuring that the case pending before Punjab & Haryana High Court is disposed of as expeditiously as possible in view of compromise arrived here. 5. The appeal stands disposed of in the aforesaid terms, so also the pending applications(s).